

has been already given as subsidy, and the State Government has to find the remaining 25 per cent. Even in regard to that 25 per cent., if the State Government wants it as a loan, it can be advanced from the Centre.

Shri B. S. Murthy: My question is this. The Orissa Government and the Andhra Government are interested in this project. The Orissa Government has been given a few lakhs more than the Andhra Government. I want to know the reason for the Andhra Government getting less.

Shri A. P. Jain: It is on the same pattern and the same principle. There is no differentiation.

Pharmaceutical Enquiry Committee Report

*1185. **Shri R. Narayanasamy:** Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 576 on the 10th August, 1957 and state:

(a) whether Government have since implemented the recommendations of the Pharmaceutical Enquiry Committee regarding centralisation of administration of Drug Control; and

(b) if not, the reasons therefor?

The Minister of Health (Shri Kar-markar): (a) Government have considered the question and have decided that the Central Government should have power to fix standards for drugs, issue instructions for the maintenance of those standards and appoint inspectors for inspecting places of manufacture. The existing powers of State Governments with regard to the control on drugs should continue subject to the standards laid down and directions issued by the Central Government. Action is accordingly being taken.

(b) Does not arise.

Diesel Trains between Kanpur and Lucknow

*1188. **Shri S. M. Banerjee:** Will the Minister of Railways be pleased to state:

(a) whether there is a proposal to

have diesel trains between Kanpur and Lucknow; and

(b) if so, the number of such trains?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and (b). No decision has been made regarding running of Diesel trains on the Kanpur-Lucknow M.G. section.

Shri S. M. Banerjee: May I know what steps are being taken to minimise overcrowding in the train running between Kanpur and Lucknow?

Shri Shahnawaz Khan: The usual steps. When there is room on the trains, we attach extra coaches on it.

Shri S. M. Banerjee: How many coaches have been attached? There is a train at 10.0 a.m. and then again there is another train at 4.0 p.m. In the absence of any train in between, overcrowding is much more. Thousands of passengers travel.

Mr. Speaker: He wants additional trains to be run.

Shri Shahnawaz Khan: At present there is no line capacity on that section.

श्री भक्त दर्शन : क्या मैं जान सकता हूँ कि लखनऊ से कानपुर के बीच की लाइन को डबल करने का जो प्रस्ताव था, उस में क्या प्रगति हुई है ?

Mr. Speaker: Double line does not arise out of Diesel train.

Shri T. B. Vittal Rao: May I know whether any track has been dieselised after a decision was taken to dieselise certain tracks at the beginning of the second Five Year Plan?

Shri Shahnawaz Khan: Yes, Sir. We are running Diesel rail-cars on certain sections.

Shri T. B. Vittal Rao: Diesel locomotives.

Shri Shahnawaz Khan: We have ordered 100 Diesel locomotives. They have not yet been brought into use.

श्री भक्त दर्शन : मेरा मतलब यह था कि वहाँ पर प्रोवर-फ़ाउण्डिंग को कम करने के लिये लाइन को उबल करने का जो प्रोपोजल था, उस में प्रगति हो रही है या नहीं।

Mr. Speaker: It is not a general question of overcrowding. It is a specific question regarding the running of Diesel trains. It has been answered. Next question.

Labour at Howrah and Sealdah Stations

*1189. **Shri Hem Barua:** Will the Minister of Railways be pleased to state:

(a) whether the Government have received a memorandum and other communications from the casual and contract labour (State Railways) working in Howrah and Sealdah stations; and

(b) if so, the action taken thereon?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Some representations have been received.

(b) A statement indicating the points raised in these representations and the action taken thereon is laid on the Table of Lok Sabha. [See Appendix III, annexure No. 93].

Shri Hem Barua: From the statement, it is evident that the question of extension of the Minimum Wages Act to casual labour is under consideration. It has been under consideration for a long time. In view of the fact that there are about 2 lakhs of casual and contract labour working in the railways all over the country, and in view of the fact that casual and contract labour working at Howrah and Sealdah are given just Re. 1 to Rs. 1-12-0 each a day and they work for 56 hours a week, may I know if the Government is going to extend the provisions of the Minimum Wages Act to embrace these workers immediately?

Shri Shahnawaz Khan: This is rather a big question and it is at present receiving the attention of the

Planning Commission and then, later on, it will have to be approved by the Cabinet because, once the railways accept this, then the other Ministries also will have to extend this Act. So, it is rather a big problem and until it is approved by the Planning Commission and the Cabinet, I am afraid the Railways are not in a position to take any action.

Shri T. B. Vittal Rao: At the moment, where is it lying? Is it in the Planning Commission or in the Railway Ministry, because, an assurance was held out in the 1956 budget session that something will be done for casual labour.

Shri Shahnawaz Khan: All I can say is that the matter is receiving attention in the proper quarters.

Mr. Speaker: He wants to know the final stage of consideration.

Shri Shahnawaz Khan: It is more than what I can say.

Shri Hem Barua: It has been receiving attention since 1956. It is another question. Now, in view of the fact that these workers at Sealdah and Howrah are in a registered trade union, may I know if the Railway Ministry is going to recognise the unions of these workers?

Shri Shahnawaz Khan: The Railway Ministry will recognise only the unions of railway employees. At present, casual labour cannot be classified as railway employees.

Bhakra Nangal Project

*1190. **Shri D. C. Sharma:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Planning Commission have allotted any amount for the Irrigation and Power works under the Bhakra Nangal Project during 1957-58; and

(b) what are the main works of development to be undertaken?